

भोगियों को दी जाने वाली केन्द्रीय आर्थिक सहायता को दूर बढ़ाने, टर्न की जाँच की और प्रोडक्शन के लिए धन देने जैसे नए उपाय किए जाने का प्रस्ताव है।

इलाहाबाद में वमरीली हवाई अड्डे में सुधार की योजनाएं

2932. श्री सत्य प्रकाश मालवीय : क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इलाहाबाद में वमरीली हवाई अड्डे में सुधार करने के संबंध में केन्द्रीय सरकार के पास कोई योजना विचाराधीन है ;

(ख) यदि हां, तो उस पर अनुमानित रूप में कितना खर्च किया जायेगा ; और

(ग) यह कार्य कब तक पूरा हो जाने की संभावना है ?

ऊर्जा मंत्री, साथ में नागर विमानन मंत्रालय का अतिरिक्त प्रभार (श्री आरिफ मोहम्मद खान) : (क) राष्ट्रीय विमानपत्तन प्राधिकरण की आठवीं पंच-वर्षीय योजना में इलाहाबाद हवाई अड्डे, पर वर्तमान टर्मिनल भवन के विस्तार और सुधार की योजनाएं हैं।

(ख) 240 लाख रुपए।

(ग) धन की उपलब्धता के आधार पर आठवीं पंचवर्षीय योजना के आखिरी दो वर्षों में कार्य आरंभ किये जाने की संभावना है।

Clearance of Anta Gas Thermal Project

2933. SHRI RAMDAS AGAR-WAL: Will the Minister of ENERGY be pleased to state:

(a) whether 413 MW Anta Gas Thermal Project in Rajasthan is

still under consideration of the Project Investment Board; and

(b) if so, what steps have been taken to get the clearance of PIB and start work thereon?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD KHAN): (a) and (b) The Anta Gas-based power project Stage-I (413 MW) has already been commissioned. However, the National Thermal Power Corporation (NTPC) have submitted on September, 1, 1988 a Feasibility Report for expansion of the Anta Gas Power Project by 430 MW. The Feasibility Report is being examined by Central Electricity Authority (CEA) and other appraising agencies before being put up to Public Investment Board for its consideration.

Share of Rajasthan of Power Generated through various Power Projects

2934. SHRI RAMDAS AGAR-WAL: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government have taken any decision so far over the claims of Rajasthan for power generated in Their Anandpur Sahib, Mukerian, UBDC stage II and Shahpur Kani Hydro-electric projects;

(b) whether it is a fact that Punjab has already commissioned 134 MW Anandpur Sahib and 207 MW Mukerian Hydro-electric project thereby depriving Rajasthan of its due share from these projects;

(c) if so, whether it is against the Agreement signed on 10-5-84 between the Governments of Punjab Haryana and Rajasthan; and

(d) whether the Central Government had decided to refer the matter to the Supreme Court for opinion, if so, what is the present position in this regard ?